

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR.**

**BEFORE SH. LALIET KUMAR, JUDICIAL MEMBER
AND DR. M. L. MEENA, ACCOUNTANT MEMBER**

**I.T.A. No. 30/Asr/2020
Assessment Year: N.A.**

Gulzar Walait Charitable Trust, D C Road Opposite Session House Hoshiarpur, Punjab [PAN: AACTG 5392D] (Appellant)	Vs.	Commissioner of Income Tax (Exemption) Chandigarh (Respondent)
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Appellant by	None
Respondent by	Sh. Anupam Kant Garg, CIT-DR

Date of Hearing	08.07.2021
Date of Pronouncement	08.07.2021

ORDER

Per Laliet Kumar, J.M.

The Id. Counsel for the assessee has submitted an application on 8th July, 2021, with a request that the “appellant no more wishes to contest the order dated 26.11.2019 passed by the Id. CIT(E) and seek the permission to withdraw the appeal”. The Id. DR would have no objection. We, therefore, consider the

application filed by the ld. Counsel of the assessee, and we dismiss the appeal of the assessee as withdrawn.

2. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court on 08.07.2021

Sd/-

**(Dr. M. L. Meena)
Accountant Member**

Sd/-

**(Laliet Kumar)
Judicial Member**

Dated: 08.07.2021

GP/Sr. Ps.

Copy of the order forwarded to:

- (1) The Appellant
- (2) The Respondent
- (3) The CIT
- (4) The CIT (Appeals)
- (5) The DR, I.T.A.T.

True Copy
By Order